

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date of Decision : 08/11/2017

**Misc. Application No.277 of 2017**  
**And**  
**Appeal No.298 of 2017**

Namaste Exports Limited  
Namaste Complex, No.21/2,  
Vittalnagar, Chamarajpet,  
Bangalore – 560 018.

... Appellant

Versus

National Stock Exchange of India Limited  
Exchange Plaza, C-1, Block G,  
Bandra Kurla Complex, Bandra (E),  
Mumbai – 400 051.

... Respondent

Mr. Supreme Waskar, Advocate i/b Suvan Law Advisors for the  
Appellant.

Ms. Prerana Wagh a/w Mr. Rashid Boatwalla, Advocates i/b MKA &  
Co. for the Respondent.

**CORAM** : Justice J.P. Devadhar, Presiding Officer  
Jog Singh, Member  
Dr. C.K.G. Nair, Member

**Per** : Justice J.P. Devadhar (Oral)

**MISC. APPLICATION NO.277 OF 2017:**

1. There is a delay of 07 days in filing this appeal. For the reasons  
stated in the Misc. Application No.277 of 2017 the delay is condoned.

The Misc. Application is disposed of accordingly.

APPEAL NO.298 OF 2017:

2. Counsel for the appellant states that in view of the fact that Respondent-NSE has agreed to give personal hearing to the appellant, he has instructions not to press the appeal. Accordingly, the appeal is allowed to be withdrawn and NSE is directed to hear the appellant and pass appropriate order within a period of four weeks from today.

3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Jog Singh  
Member

Sd/-  
Dr. C.K.G. Nair  
Member

08/11/2017

Prepared & compared by-dg